

ANTI-DUMPING DUTY ON MICA PEARL PIGMENT ORIGINATING IN OR EXPORTED FROM THE SUBJECT COUNTRIES: [Notifn. No. 30/05-Cus., dt. 21.3.2005]

Whereas, the designated authority had initiated anti dumping investigations into the existence, degree and effect of dumping in the matter of import of Mica pearl pigment (hereinafter referred to as the subject goods), falling under Chapter 32 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from People's Republic of China, Japan, United States of America and the European Union (hereinafter referred to as the subject countries), *vide* notification No.14/22/2003-DGAD, dated the 23rd December, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd December, 2003;

Whereas, the designated authority, *vide* its final findings notification No. 14/22/2003-DGAD, dated the 22nd December, 2004, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 22nd December, 2004, has come to the conclusion that -

- (a) subject goods originating in or exported from subject countries have been exported to India below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused to the domestic industry by dumping of the subject goods originating in or exported from the subject countries;

and has recommended the imposition of definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under Chapter 32 of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

Sl. No.	Chapter No.	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	32	Mica pearl - pigment excluding cosmetic and automotive grade	Any specification	EU	EU	M/s. Merck, Germany	M/s. Merck, Germany	1.25	Kg.	US Dollar
2.	32	Mica pearl pigment excluding	Any specification	EU	EU	M/s. Merck, Germany	Any exporter	1.25	Kg.	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		cosmetic and automotive grade								
3.	32	Mica pearl pig-ment excluding cosmetic and automotive grade	Any specifica- tion	EU	Any country	Any producer	Any exporter	1.25	Kg.	US Dollar
4.	32	Mica pearl pig-ment excluding cosmetic and automotive grade	Any specifica- tion	USA	USA	M/s. USA	M/s. Merck, USA	2.27 Merck,	Kg.	US Dollar
5.	32	Mica pearl pig-ment excluding cosmetic and automotive grade	Any specifica- tion	USA	USA	M/s. Merck, USA	Any exporter	2.27	Kg.	US Dollar
6.	32	Mica pearl pig-ment excluding cosmetic and automotive grade	Any specifica- tion	USA	Any country	Any producer	Any exporter	2.27	Kg.	US Dollar

2. The anti-dumping duty imposed under this notification shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON SULPHUR BLACK ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifn. No.48/08-Cus., dated 11.4.2008].**

Whereas in the matter of imports of Sulphur Black [hereinafter referred to as the subject goods], falling under heading 3204 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject country) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/16/2006-DGAD dated the 10th March, 2008 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th March, 2008, has come to the conclusion that –

- (i) the subject goods have entered the Indian market from the subject country at prices less than their normal values in the domestic market of the exporting country;
- (ii) the dumping margins of the subject goods imported from the subject country are substantial and above de minimis; and

(iii) the domestic industry has suffered material injury and the injury has been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods, originating in, or exported from, the subject country;

and has recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, 1975 read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country specified in the corresponding entry in column (5), and exported from the country specified in the corresponding entry in column (6) and produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3204	Sulphur Black of 100% concentration (BR240)	In all forms and strength	People's Republic of China	Any	M/s Dalian Green Peak Chemicals Co. Ltd	M/s Dalian Green Peak Chemicals Co. Ltd or M/s Dalian Dye Chem International Corporation	436.21	MT	US\$
2.	3204	Sulphur Black of 100% concentration (BR 240)	In all forms and strength	People's Republic of China	Any	M/s Shanxi Linfen Dyeing Chemicals Co. Ltd	M/s Shanxi Linfen Dyeing Chemicals Co. Ltd or M/s Tianjin International Trading Co	208.09	MT	US\$
3.	3204	Sulphur Black of 100% concentration (BR 240)	In all forms and strength	People's Republic of China	Any	Any other	combination other than above	496.86	MT	US\$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
4	3204	Sulphur Black of 100% concentration (BR240)	In all forms and strength of China	Any other than People's Republic	People's Republic of China	Any	Any	496.86	MT	US\$

2. The rate of anti-dumping duty for Sulphur Black of concentration other than 100% shall be worked out on pro-rata basis.

3. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 10th October, 2008, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON SULPHUR BLACK ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifn. No.127/08-Cus., dated 3.12.2008 as amended by 5/13].**

Whereas in the matter of imports of Sulphur Black [hereinafter referred to as the subject goods], falling under heading 3204 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject country) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/16/2006-DGAD dated the 10th March, 2008 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th March, 2008, had come to the conclusion that –

- (a) the subject goods had entered the Indian market from the subject country at prices less than their normal values in the domestic market of the exporting country;
- (b) the dumping margins of the subject goods imported from the subject country were substantial and above de minimis; and
- (c) the domestic industry had suffered material injury and the injury had been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods, originating in, or exported from, the subject country;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 48/2008-Customs, dated 11th April, 2008, published in the Gazette of India *vide* number G.S.R. 283(E), dated the 11th April, 2008;

And whereas, the designated authority in its final findings *vide* notification No. 14/16/2006-DGAD dated the 24th September, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th September, 2008, has come to the conclusion that-

- (a) the subject goods have entered the Indian market from the subject country at prices less than their normal values in the domestic market of the exporting country;
- (b) the dumping margins of the subject goods imported from the subject country are substantial and above de minimis; and
- (c) the domestic industry has suffered material injury and the injury has been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods originating in or exported from the subject country;

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country specified in the corresponding entry in column (5), and exported from the country specified in the corresponding entry in column (6) and produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the CIF value of imports of the subject goods as indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (10) the said Table.

Duty Table

S. No.	Heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3204	Sulphur Black of 100% concentration (BR240)	In all forms and strength	People's Republic of China	Any Co. Ltd	M/s Dalian Green Peak Chemicals Co. Ltd or	M/s Dalian Green Peak Chemicals M/s Dalian Dye Chem International Corporation	436.21	MT	US\$
2	3204	Sulphur Black of 100% concentration (BR 240)	In all forms and strength	People's Republic of China	Any	M/s Shanxi Linfen Dyeing Chemicals Co. Ltd	M/s Shanxi Linfen Dyeing Chemicals Co. Ltd or M/s Tianjin Internat-	208.09	MT	US\$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
3	3204	Sulphur Black of 100% concentration (BR 240)	In all forms and strength	People's Republic of China	Any	Any other combination other than above	ional Trading Co	496.86	MT	US\$
4	3204	Sulphur Black of 100% concentra-	In all forms and strength	Any other than People's Republic	People's Republic of China	Any	Any	496.86	MT	US\$

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, that is, the 11th April, 2008, and shall be payable in Indian currency.

3. Notwithstanding anything contained hereinabove, this notification shall remain in force up to and inclusive of the 10th day of April, 2014, unless revoked earlier.

Explanation. - For the purposes of this notification,-

(a) "CIF value" means assessable value as determined under section 14 of the Customs Act 1962 (52 of 1962);

(b) "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON SULPHUR BLACK ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifn. No.41/14-Cus., dated 18.9.2014]**

Whereas, the designated authority, *vide* notification No. 15/18/2012-DGAD, dated the 4th April, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Sulphur Black (hereinafter referred to as the subject goods) falling under heading 3204 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from the People's Republic of China (hereinafter referred to as the subject country), imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 127/2008-Customs, dated the 3rd December, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 831(E), dated the 3rd December, 2008;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country upto and inclusive of the 10th April, 2014 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 5/2013-CUSTOMS (ADD), dated the 10th April, 2013, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary *vide* number G.S.R 215(E), dated the 10th April, 2013;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No. 15/18/2012-DGAD, dated the 3rd July, 2014, in Part I, Section 1 of the Gazette of India, Extraordinary, has come to the conclusion that-

- i. the subject goods are entering the Indian market at dumped prices and the dumping margin is above de minimis and significant;
- ii. the dumped imports continue to cause injury to the domestic industry;
- iii. dumping of the subject goods is likely to intensify from the subject country if no anti-dumping duty is imposed,

and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is mentioned in column (4), falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

S. No.	Heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	3204	Sulphur Black	In all forms and strength	People's Republic of China	People's Republic of China	Any	Any	766	MT	US Dollar
2	3204	Sulphur Black	In all forms and strength	People's Republic of China	Any country other than People's Republic of China	Any	Any	766	MT	US Dollar
3	3204	Sulphur Black	In all forms and strength	Any country other than People's Republic of China	People's Republic of China	Any	Any	766	MT	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON DIKETOPYRROLO PYRROLE PIGMENT RED 254 (DPP RED 254) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No.41/15-Cus., dt. 17.8.2015]

Whereas, in the matter of "Diketopyrrolo Pyrrole Pigment Red 254 (DPP Red 254)" (hereinafter referred to as the subject goods), falling under heading 3204 or 3206 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from the People's Republic of China and Switzerland (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/8/2014-DGAD, dated the 19th June, 2015, had come to the conclusion that -

- (i) the subject goods have been exported to India from the subject countries below its normal value;
- (ii) the domestic industry has suffered material injury on account of dumped imports of the subject goods from the subject countries;
- (iii) the injury has been caused cumulatively by the dumped imports of subject goods from the subject countries,

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under headings of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), imported into India, an anti-dumping duty at the rate equal to the amount as

specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-.

Table

S1. Heading No. item	Description of goods	Specifi- cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1. 3204 or 3206	Diketo- pyrrolo pyrrole Pigment Red 254 (DPP Red 254)	Any Specification	People's Republic of China	People's Republic of China	CINIC Chemicals Co Ltd., Shanghai	CINIC Chemicals Co Ltd., Shanghai	6.26	Kg	US Dollar
2. 3204 or 3206	Diketo- pyrrolo pyrrole Pigment Red 254 (DPP Red 254)	Any Specification	People's Republic of China	People's Republic of China	Any combination other than Sl. No 1		7.58	Kg	US Dollar
3. 3204 or 3206	Diketo- pyrrolo pyrrole Pigment Red 254 (DPP Red 254)	Any Specification	People's Republic of China	Any country other than People's Republic of China	Any	Any	7.58	Kg	US Dollar
4. 3204 or 3206	Diketo- pyrrolo pyrrole Pigment Red 254 (DPP Red 254)	Any Specification	Any country other than subject countries	People's Republic of China	Any	Any	7.58	Kg	US Dollar
5. 3204 or 3206	Diketo- pyrrolo pyrrole Pigment Red 254	Any Specification	Switzer- land	Switzer- land	Any	Any	3.61	Kg	US Dollar
6. 3204 or 3206	Diketo- pyrrolo pyrrole Pigment Red 254 (DPP Red 254)	Any Specification	Any country other than subject countries	Switzer- land	Any	Any	3.61	Kg	US Dollar
7. 3204 or 3206	Diketo- pyrrolo pyrrole	Any Specification	Switzer- land	Any country other	Any	Any	3.61	Kg	US Dollar

Pigment
Red 254
(DPP Red
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254)

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2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

